

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

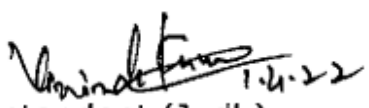
**CR No. 3252 of 2021**

Chander Kanta Sharma (deceased) thr. Her Lrs. .... Appellants  
V/s  
Vijay Kumar and Ors. .... Respondents

**Respondent No. 5: Smt. Kamlesh widow of Ashok Kumar**  
**Respondent No. 6: Arun son of Ashok Kumar**  
**Respondent No. 7: Pratibha daughter of Ashok Kumar, all**  
**residents of House No. 230, ward No. 11, Panipat,**  
**Haryana, now residing at House No. 1381, Sector**  
**11-12, HUDA, Panipat, Haryana.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **16.05.2022** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
1<sup>st</sup> April, 2022.

  
Superintendent (Judl.),  
For Registrar (Judicial)



**COURT NOTICE**

**HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CR-3252 of 2021**

**Date of Hearing: 16.05.2022**

Chander Kanta Sharma (deceased) thr. Her Lrs. .... Appellants  
V/s  
Vijay Kumar and Ors. .... Respondents

Notice to: **Respondent No. 5: Smt. Kamlesh widow of Ashok Kumar**  
**Respondent No. 6: Arun son of Ashok Kumar**  
**Respondent No. 7: Pratibha daughter of Ashok Kumar, all residents of House No. 230, ward No. 11, Panipat, Haryana, now residing at House No. 1381, Sector 11-12, HUDA, Panipat, Haryana.**

In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on **16.05.2022 at 10.00 a.m.**

For details logon to [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)

(Not to be published in newspaper)

The above Court Notice is forwarded to **The Manager, Dainik Jagran (Hindi Edition)** publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.



*[Signature]*  
1.6.22  
Superintendent  
For Registrar (Judicial)  
Punjab and Haryana High Court,  
Chandigarh.